GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:2816 ANSWERED ON:23.07.2009 BENCHES OF SUPREME COURT

Joshi Dr. Murli Manohar;Reddy Shri Magunta Srinivasulu;Sharma Shri Jagdish;Sule Supriya ;Thakur Shri Anurag Singh;Vinay Kumar Alias Vinnu Shri

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is planning to confer statutory status to the Law Commission to give it more autonomy and to ensure that its recommendations are implemented;
- (b) if so, the details thereof;
- (a) whether the Chairman of Law Commission has urged the Government to set up four benches of Supreme Court and a constitutional Court in the country; and
- (d) if so, the details thereof and the response of the Government thereto?

Answer

MINISTER OF LAW AND JUSTICE(DR. M. VEERAPPA MOILY)

- (a) Yes, Madam.
- (b) A draft Bill,namely,the Law Commission of India Bill, 2009 is under examination in the Legislative Department.
- (c) No, Madam.
- (d) Does not arise.